

**GOVERNMENT OF INDIA**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 2964**  
**TO BE ANSWERED ON DECEMBER 05, 2019**  
**UNFINISHED FLATS IN DELHI NCR**

**NO. 2964. SHRI PRASUN BANERJEE:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether the Government has any estimate of the number of unfinished flats in Delhi-NCR and the number of people affected by it and if so, the details thereof;**
- (b) the steps taken by the Government to provide relief in this regard; and**
- (c) the number of people who have received any of such help/relief?**

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**(SHRI HARDEEP SINGH PURI)**

- (a) to (c) 'Land' and 'Colonisation' are State subjects. Ministry of Housing and Urban Affairs does not maintain data of housing projects. However, this Ministry has enacted the Real Estate (Regulation and Development) Act, 2016 (RERA) to protect the interest of homebuyers. Under the provisions of RERA, the Real Estate Regulatory Authority of the concerned State/Union Territory is required to register and regulate real estate**

**projects and real estate agents. The Regulatory Authority is also required to publish and maintain a web portal, containing relevant details of all real estate projects for which registration has been given, for public viewing.**

**In order to give relief to homebuyers of stalled projects, the Union Cabinet has approved creation of a special window to provide last mile funding to the stressed affordable and middle-income housing projects in the country, in the form of one or more Alternate Investment Funds ("AIFs") for funding projects that are net-worth positive, including those projects that have been declared as NPAs or are pending proceedings before the National Company Law Tribunal (NCLT) under the Insolvency and Bankruptcy Code (IBC).**

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